## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## **Petition No. 556/MP/2020**

: Petition under Section 28(3)(e) of the Electricity Act, 2003 read Subject

> with Clause 1.5 of IEGC, 2010 for establishment and maintenance of Communication facilities by the users of North-Eastern Region in terms of Clause 4.6.2 of IEGC, 2010 read with Regulation 6 (3) of Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations, 2007 to

ensure availability of reliable real time data at NERLDC.

Date of Hearing : 22.4.2021

Coram : Shri P. K. Pujari, Chairperson

> Shri I. S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member

Petitioner : North Eastern Regional Load Despatch Centre (NERLDC)

Respondents : Power and Energy Deptt., Mizoram and 2 Ors.

Parties Present: Shri Nabarun Roy, NERLDC

Shri Akhil Singhal, NERLDC

## Record of Proceedings

Case was called out for virtual hearing.

- The representative of the Petitioner submitted that the present Petition has been filed, inter alia, seeking direction to Respondent No. 1, Power and Energy Department, Government of Mizoram to ensure the data and voice availability of every grid-connected generating stations in the State of Mizoram to its State Load Despatch Centre ('SLDC') and NERLDC within a stipulated time. It was further submitted that despite the Petitioner having continuously taken up the issues of telemetry status and non-availability of data with Respondent No. 1 in terms of the Commission's order dated 29.1.2016 in Petition No.7/SM/2014, relevant data from the number of generating stations/sub-stations are yet to be made available to NERLDC as well as its SLDC and that the average data availability of the generating stations under the jurisdiction of Mizoram is less than 25%.
- After hearing the representative of the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.
- 4. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not already served. The Respondents were directed to file their reply, if any, by 18.5.2021 with advance copy to the Petitioner, who may file its rejoinder, if any, by 14.6.2021. The due date of filing of reply and rejoinder should be strictly complied with.

The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

Sd/-(T.D. Pant) Joint Chief (Law)